

## HARYANA VIDHAN SABHA

**LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON WEDNESDAY, THE 11<sup>TH</sup> SEPTEMBER, 2013 AT 10.00 A.M.**

### **I. MOTION UNDER RULE 15**

A MINISTER to move that the proceedings on the items of business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

### **II. MOTION UNDER RULE 16**

A MINISTER to move that the Assembly at its rising this day shall stand adjourned sine-die.

### **III. LEGISLATIVE BUSINESS**

1. The Haryana Appropriation (No. 3) Bill, 2013. A MINISTER to introduce the Haryana Appropriation (No. 3) Bill;  
to move that the Haryana Appropriation (No. 3) Bill be taken into consideration at once;  
Also to move that the Bill be passed.
2. The Haryana Appropriation (No. 4) Bill, 2013. A MINISTER to introduce the Haryana Appropriation (No. 4) Bill;  
to move that the Haryana Appropriation (No. 4) Bill be taken into consideration at once;  
Also to move that the Bill be passed.
3. The Haryana Motor Vehicles Taxation Bill, 2013. A MINISTER to introduce the Haryana Motor Vehicles Taxation Bill;  
to move that the Haryana Motor Vehicles Taxation Bill be taken into consideration at once;  
Also to move that the Bill be passed.
4. The Haryana Canal and Drainage (Amendment) Bill, 2013. A MINISTER to introduce the Haryana Canal and Drainage (Amendment) Bill;  
to move that the Haryana Canal and Drainage (Amendment) Bill be taken into consideration at once;  
Also to move that the Bill be passed.

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| 5.  | The Haryana Good Conduct Prisoners (Temporary Release) Amendment Bill, 2013.            | A MINISTER | <p>to introduce the Haryana Good Conduct Prisoners (Temporary Release) Amendment Bill;</p> <p>to move that the Haryana Good Conduct Prisoners (Temporary Release) Amendment Bill be taken into consideration at once;</p> <p>Also to move that the Bill be passed.</p>                       |
| 6.  | The Haryana Panchayati Raj (Amendment) Bill, 2013.                                      | A MINISTER | <p>to introduce the Haryana Panchayati Raj (Amendment) Bill;</p> <p>to move that the Haryana Panchayati Raj (Amendment) Bill be taken into consideration at once;</p> <p>Also to move that the Bill be passed.</p>   |
| 7.  | The Punjab Village Common Lands (Regulation) Haryana Amendment Bill, 2013.              | A MINISTER | <p>to introduce the Punjab Village Common Lands (Regulation) Haryana Amendment Bill;</p> <p>to move that the Punjab Village Common Lands (Regulation) Haryana Amendment Bill be taken into consideration at once;</p> <p>Also to move that the Bill be passed.</p>                           |
| 8.  | The Haryana Cattle Fairs (Amendment) Bill, 2013.  | A MINISTER | <p>to introduce the Haryana Cattle Fairs (Amendment) Bill;</p> <p>to move that the Haryana Cattle Fairs (Amendment) Bill be taken into consideration at once;</p> <p>Also to move that the Bill be passed.</p>   |
| 9.  | The Haryana Development and Regulation of Urban Areas (Second Amendment) Bill, 2013.    | A MINISTER | <p>to introduce the Haryana Development and Regulation of Urban Areas (Second Amendment) Bill;</p> <p>to move that the Haryana Development and Regulation of Urban Areas (Second Amendment) Bill be taken into consideration at once;</p> <p>Also to move that the Bill be passed.</p>       |
| 10. | The Haryana Protection of Interest of Depositors in Financial Establishment Bill, 2013. | A MINISTER | <p>to introduce the Haryana Protection of Interest of Depositors in Financial Establishment Bill;</p> <p>to move that the Haryana Protection of Interest of Depositors in Financial Establishment Bill be taken into consideration at once;</p> <p>Also to move that the Bill be passed.</p> |

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| 11. Indira Gandhi University, Meerpur Bill, 2013.   | A MINISTER | <p>to introduce Indira Gandhi University, Meerpur Bill;</p> <p>to move that Indira Gandhi University, Meerpur Bill be taken into consideration at once;</p> <p>Also to move that the Bill be passed.</p>   |
| 12. The Haryana Town Improvement (Amendment and Validation) Bill, 2013.   | A MINISTER | <p>to introduce the Haryana Town Improvement (Amendment and Validation) Bill;</p> <p>to move that the Haryana Town Improvement (Amendment and Validation) Bill be taken into consideration at once;</p> <p>Also to move that the Bill be passed.</p>   |
| 13. The Haryana Municipal Corporation (Second Amendment) Bill, 2013.  | A MINISTER | <p>to introduce the Haryana Municipal Corporation (Second Amendment) Bill;</p> <p>to move that the Haryana Municipal Corporation (Second Amendment) Bill be taken into consideration at once;</p> <p>Also to move that the Bill be passed.</p>   |
| 14. The Haryana Municipal (Amendment) Bill, 2013.   | A MINISTER | <p>to introduce the Haryana Municipal (Amendment) Bill;</p> <p>to move that the Haryana Municipal (Amendment) Bill be taken into consideration at once;</p> <p>Also to move that the Bill be passed.</p>   |
| 15. The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Bill, 2013. | A MINISTER | <p>to introduce the Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Bill;</p> <p>to move that the Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Bill be taken into consideration at once;</p> <p>Also to move that the Bill be passed.</p> |
| 16. The Haryana Registration and Regulation of Societies (Amendment) Bill, 2013.  | A MINISTER | <p>to introduce the Haryana Registration and Regulation of Societies (Amendment) Bill;</p> <p>to move that the Haryana Registration and Regulation of Societies (Amendment) Bill be taken into consideration at once;</p> <p>Also to move that the Bill be passed.</p>   |

17. The Indian Stamp (Haryana Amendment) Bill, 2013. A MINISTER to introduce the Indian Stamp (Haryana Amendment) Bill;
- to move that the Indian Stamp (Haryana Amendment) Bill be taken into consideration at once;
- Also to move that the Bill be passed.
18. The Haryana Salaries and Allowances of Ministers (Amendment) Bill, 2013. A MINISTER to introduce the Haryana Salaries and Allowances of Ministers (Amendment) Bill;
- to move that the Haryana Salaries and Allowances of Ministers (Amendment) Bill be taken into consideration at once;
- Also to move that the Bill be passed.
19. The Haryana Legislative Assembly Speaker's and Deputy Speaker's Salaries and Allowances (Amendment) Bill, 2013. A MINISTER to introduce the Haryana Legislative Assembly Speaker's and Deputy Speaker's Salaries and Allowances (Amendment) Bill;
- to move that the Haryana Legislative Assembly Speaker's and Deputy Speaker's Salaries and Allowances (Amendment) Bill be taken into consideration at once;
- Also to move that the Bill be passed.
20. The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2013. A MINISTER to introduce the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill;
- to move that the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill be taken into consideration at once;
- Also to move that the Bill be passed.

**CHANDIGARH :**  
**THE 10<sup>TH</sup> SEPTEMBER, 2013.**

**SUMIT KUMAR**  
**SECRETARY.**